

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

IB-611/ND/2017

In the matter of
SRS Finance Limited

....PETITIONER

Vs.
Goodluck Ornaments (P) Ltd

.. RESPONDENT

SECTION :
Under Section 7 of IBC Code, 2016

Order delivered on 20.3.2018

Coram :
R. VARADHARAJAN,
Hon'ble Member (Judicial)
(V.K. Subburaj)
Hon'ble Member (Tech.)


For the Petitioner /applicant : -
For the Respondent/Corporate Debtor :Mr. Gautam Singh, Advocate

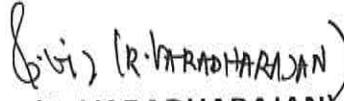
For the Intervener :

ORDER

The Proxy Counsel appearing for the Counsel for petitioner represents that the Counsel appearing for the petitioner is unable to be present today before this Tribunal due to ill health. Taking into consideration the said representation, the matter is adjourned to 16.4.2018.

List on 16.4.2018.


MEMBER (TECHNICAL)


(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Susmit